
(2023) 06 P&H CK 0054

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 6008 Of 2023

Harpreet Kaur And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 15-06-2023

Acts Referred:

Constitution Of India, 1950 — Article 226, 227

Citation : (2023) 06 P&H CK 0054

Hon'ble Judges : Vinod S. Bhardwaj, J

Bench : Single Bench

Advocate : Nimish Gautam, Chandan Singh Rana, Charanpreet Singh

Final Decision : Disposed Of

Judgement

Vinod S. Bhardwaj, J

1. The petitioners namely Harpreet Kaur and Aladeen @ Bhola have approached this Court under Articles 226/227 of the Constitution of India for seeking protection of their life and personal liberty from private respondents No. 4. to 6.

2. Learned counsel for the petitioners INTER ALIA contends that the petitioners are major and are staying together in live-in relationship. However, their relationship is not acceptable to the private respondents No. 4 to 6 and as a result thereof, the private respondents No. 4 to 6 are threatening the petitioners. A representation dated 26.05.2023 (Annexure P-4) against the threat extended at the hands of the private respondents No. 4 to 6 already stands submitted by the petitioners to the respondent No.2-Commissioner of Police, Ludhiana.

3. The petitioners apprehend threat to their lives and claim that there is a constant danger of being implicated in a false case.

4. Notice of motion restricted to respondents No.1 to 3 only.

5. Pursuant to supply of advance copy, Mr. Charanpreet Singh, AAG, Punjab, who is present in the Court, accepts notice on behalf of respondents No.1 to 3.

6. Learned State counsel has no objection if appropriate direction for providing requisite protection to the petitioners is given.
7. As such, the petition is disposed of with the directions to respondent No.2-Commissioner of Police, Ludhiana to look into the grievances of the petitioners as set out in the petition and also expressed in the representation dated 26.05.2023 (Annexure P-4) and take appropriate action for protection of their lives and liberty as may be warranted by the circumstances.
8. However, it is clarified that in case any criminal case has been/is registered against the petitioners nothing in this order shall be construed as a bar for taking appropriate action by the police authorities in respect thereof in accordance with law.
9. The Registry is directed to send a copy of this order along with copy of the petition and above-said representation to respondent No.2-Commissioner of Police, Ludhiana, for requisite compliance.
10. The petition is disposed of.